

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13408/2023

(Arising out of impugned final judgment and order dated 09-08-2023 in CRMWP No. 6174/2023 passed by the High Court Of Judicature At Allahabad)

AMIT MITTAL

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.214009/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.214007/2023-EXEMPTION FROM FILING O.T.)

Date : 17-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Ashwani Garg, Adv.
Mr. Sameer Garg, Adv.
Mr. Vijay Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within four weeks.

Dasti, in addition, is permitted.

Liberty is granted to the petitioner to serve notice through the standing counsel for the State of Uttar Pradesh.

In the meantime, no coercive measures shall be taken against the petitioner provided the petitioner extends all co-operation in the investigation.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

